COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 64 OF 2017 & IA NO. 174 OF 2017

Dated: 21st August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-

National Energy Trading and Services Ltd. Appellant (s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors. Respondent (s)

Counsel for the Appellant(s) : Mr. Abhishek Bansal

Mr. Tejasv Anand

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta

Ms. Himanshi Andely for R-1

Mr. Bipin Gupta

Mr. Suneel Bansal for R-2 to R-5

<u>ORDER</u>

Learned counsel for the State Commission states that the State Commission does not wish to file any reply.

Learned counsel for respondent Nos. 2 to 5 seeks three weeks time to file reply. He may file the same on or before 12.09.2017 after serving copy on the other side. Rejoinder may be filed within three weeks thereafter.

List the matter on <u>12.10.2017.</u>

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson